

on Petitions. Government was advised that the seats could be reserved only if the managements of the concerned schools gave their consent to it.

### Crisis in Sugar Industry

\*15. SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether he is aware of the fact that the sugar economy is moving towards a crisis, due to accumulation of huge stock of sugar with the sugar mills and with the prospects of the record production of about 64 lakhs tonnes of sugar during 1977-78 season;

(b) whether it is a fact that the sugar factories are required to take heavy loans at high rate of interest to finance their huge stocks; and

(c) what immediate policy measures are being taken to tackle, on sound footings, the complexity of problems arising from surplus production, with a view to saving the industry from the crisis and provide relief to sugar mills?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Due to the bumper production of sugarcane this year, the sugar production is expected to be about 65 lakh tonnes. This has resulted in large surpluses.

(b) and (c). To relieve the industry of the heavy burden of stocks brought about by increased production, the credit facilities have been liberalized to cover the additional credit needs generated by additional production this year. It has been decided to permit export of 6.5 lakh tonnes of sugar during the year 1978 to enable the factories to reduce their stocks. Excise duty rebate is also being given to factories which continue late crushing beyond 30th April, 1978. The domestic consumption of levy sugar has also been stepped up by 32

per cent and overall consumption by 23 per cent. Other policy measures are under the active consideration of the Government to tackle the situation.

### Demolition in Malviya Nagar Extension, New Delhi

\*16. SHRIMATI MOHSINA KIDWAI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the DDA had demolished the hutments located at Hauzrani, near Malviya Nagar Extension on or about 26th May, 1978 of people who were in possession of 'No Objection' certificates from the DDA;

(b) whether the inhabitants were served any notices to vacate the land and any reasonable time was given to them;

(c) if the answer to (b) is in negative, the reasons thereof;

(d) whether they have been provided with alternative accommodation/plots in Delhi;

(e) if not, why; and

(f) if so, whether basic civic facilities have been provided there?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Delhi Development Authority has reported that no such hutments were demolished, in respect of which a no objection certificate had been issued by them.

(b) and (c). Since the constructions which had not yet been completed were unauthorised and in accordance with Government's policy that no new encroachments from March, 1977 will be permitted, notices in this case were not served. The question of

giving time does not arise; although the inhabitants were given time enough to remove their belongings.

(d) to (f). The question of providing alternate accommodation/plots for unauthorised encroachments does not arise.

**Minorities Commission Report on Aligarh Muslim University**

\*17. SHRI G. M. BANATWALLA:

SHRI MOHD. SHAFI  
QURESHI;

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Minorities Commission have submitted to Government any report as regards Aligarh Muslim University and the official Amendment Bill with respect to the said University introduced in the Lok Sabha; and

(b) if so, the main observations and recommendations of the Commission and Government reaction thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) The main observations and recommendations of the Minorities Commission are:—

(a) The Aligarh Muslim University (Amendment) Bill, 1978 is a welcome step towards restoration of autonomy of the University, with power to make statutes. Democratic functioning will, however, not be achieved by the provisions of the draft Bill. The Bill makes the Court autonomous and powerful to a degree not provided for in any University in the country, but the Bill does not make the Court democratic.

(b) The Commission has mentioned certain provisions, which in its opinion, are undemocratic, and feel that these provisions need to be carefully reviewed.

(c) The definition of the term "University" should be amended as follows:—

" 'University' means the educational institution of their choice, established by the Muslims of India, and which was incorporated and designated as Aligarh Muslim University in 1920 by this Act".

The recommendations of the Commission are under examination in Government.

**Agencies for Adult Literacy Programme**

\*18. SHRI S. R. DAMANI:

SHRIMATI PARVATHI  
KRISHNAN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Central Government have decided to launch an adult education programme;

(b) if so, the details thereof;

(c) the agencies selected for carrying out the programme upto village level; and

(d) how much money is earmarked for the purpose in the current year and how it will be channelled to the agencies carrying out the programme?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (d). It has been decided to launch the National Adult Edu-